

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**C.P.No.724/2015  
in  
O.A. No.205/2015**

This the 22nd day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member(J)  
Hon'ble Dr.Birendra Kumar Sinha, Member (A)**

S.L. Gupta  
Retired SSP, CBI,  
R/o C-302, DJA Apts.  
Sector-13, Dwarka,  
New Delhi-110078.

.....

Applicant

(None for the applicant )

**Versus**

1. Sh. Anil Sinha, Director  
Central Bureau of Investigation, Through  
5B, New CBI Building, CGO Complex,  
Lodhi Road, New Delhi.
  
2. Sh.Sanjay Kothari, Secretary,  
Government of India,  
Ministry of Personnel, Public Grievances  
and Pensions,  
Department of Personnel and Training,  
North Block,  
New Delhi.

..... Respondents

(By Advocate: Shri Hanu Bhaskar)

**ORDER(ORAL)**

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

The present CP has been filed by the applicant for non-compliance of the order of this Tribunal dated 16.01.2015 passed in OA-205/2015.

2. The respondents initially submitted that they have complied with the aforesaid order by passing a speaking order. However, it was noticed that the order passed by the respondents does not contain all the aspects of the prayer made by the applicant in the OA.
3. Learned counsel for the respondents has taken time for fresh compliance order. Now learned counsel for the respondent vide his compliance order dated 19.07.2016 enclosing with the documents of DOP&T submitted that they have fully complied within order of this Tribunal.
4. On perusing the said documents, we are satisfied that the respondents have complied with the order substantially. Accordingly the present CP is closed. If the applicant is still aggrieved, he shall be at liberty to question the same in an appropriate forum in accordance with law. Notices issued to the respondents are discharged. No costs.

**(Dr.Birendra Kumar Sinha)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/rb/